

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 285
ANSWERED ON 3RD FEBRUARY, 2022**

VEHICLE SCRAPPAGE POLICY

**285. SHRI SANGAM LAL GUPTA:
SHRI P.P. CHAUDHARY:
SHRI RAJENDRA AGRAWAL:
SHRI JAGDAMBIKA PAL:**

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the aims, objectives and expected outcomes of the Vehicle Scrappage Policy;**
- (b) whether the Government proposes to provide a stimulus package for green recovery or offer GST cuts to cover the costs of the policy;**
- (c) if so, the details thereof and if not, the reasons therefor;**
- (d) whether the certificates of End-of-Life Vehicle (ELV) would be transferable from one owner to another and if so, the details of the procedure adopted for the purpose;**
- (e) whether the Government proposes to offer subsidies or other incentives on scrappage of old vehicle for purchase of new Electric Vehicles and if so, the details thereof; and**
- (f) the details of the vehicle scrapping companies registered in India along with the number of vehicles scrapped after the introduction of the policy, State-wise?**

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

- (a) The Ministry of Road Transport and Highways has formulated the Vehicle Scrapping Policy that includes a system of incentives/dis-incentives for creation of an ecosystem to phase out older, unfit**

polluting vehicles. In order to enforce provisions of the policy, rules have been issued/amended under the framework of the Motor Vehicles Act, 1988 and Central Motor Vehicle Rules, 1989. The following final notifications have been issued and uploaded on the Ministry's website:-

(i) GSR Notification 653 (E) dated 23.09.2021 provides the Motor Vehicles (Registration and Functions of Vehicle Scrapping Facility) Rules, 2021 for establishment of Registered Vehicles Scrapping Facility (RVSF). The notification has come into force with effect from 25th September, 2021.

(ii) GSR Notification 652 (E) dated 23.09.2021 provides for recognition, regulation and control of Automated Testing Stations. The notification has come into force with effect from 25th September, 2021.

(iii) GSR Notification 714 (E) dated 04.10.2021 provides for upward revision of registration fee, fitness testing fee and fitness certification fee of vehicles. The notification shall come into force with effect from 1st April, 2022.

(iv) GSR Notification 720 (E) dated 05.10.2021 provides for concession in the motor vehicle tax for the vehicle registered against submission of "Certificate of deposit". The notification shall come into force with effect from 1st April, 2022.

(b) & (c) The following final notifications have been issued and uploaded on the Ministry's website: -

(i) GSR Notification 714 (E) dated 04.10.2021 provides for the waiver of registration fee in case the vehicle is registered on submission of 'Certificate of Deposit', revision of registration fee, fitness testing fee and fitness certification fee of vehicles. The notification shall come into force with effect from 1st April, 2022.

(ii) GSR Notification 720 (E) dated 05.10.2021 provides for concession in the motor vehicle tax for the vehicle registered against submission of "Certificate of deposit". The notification shall come into force with effect from 1st April, 2022.

(d) GSR Notification 653 (E) dated 23.09.2021 provides for the Certificate of Deposit to be tradable : once utilised, it shall be collected by the agency or dealer providing the benefits to the holder of the said certificate.

(e) GSR Notification 720 (E) dated 05.10.2021 provides for concession in the motor vehicle tax for the vehicle registered against submission of "Certificate of deposit". The notification shall come into force with effect from 1st April, 2022.

(f) No data available.
